GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4156 ANSWERED ON:21.04.2010 PERMISSION TO CBI FOR INVESTIGATION Tagore Shri Manicka

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the details of requests pending with the Government to grant permission to CBI to investigate the top/higher officials of the Government in corruption cases Ministry-wise and State-wise; and

(b) the action being taken by the Government on these requests and the time by which permission is likely to be given to CBI for investigation?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) and (b): As on 15.4.2010, 7 (seven) requests of CBI under Section 6-A of Delhi Special Police Establishment Act, 1946 (DSPE Act) for undertaking investigation/ enquiry against officers of the level of Joint Secretary and above are pending with the following Ministries/Departments of the Government of India:

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Number of Requests
Name of the
Ministrv/
              pending
Department
Ministry of Human Resources and Development 1
Department of Atomic Energy
                              1
Ministry of Health and family Welfare 1
Cabinet Secretariat
                       1
Ministry of Railways
                        1
Ministry of Finance
(Department of Financial Services) 1
Ministry of Coal
                    1
           7
Total
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The individual administrative ministry is required to dispose of such requests in accordance with the provisions of the DSPE Act.